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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 191/2024

JITENDER KUMAR JAIN

.....Plaintiff

Through:

gh: Mr. Ravinder K. Rawat, Advocate (through VC)

versus

AAJ KA ANAND PUBLICATIONS LLP & ORS.Defendants Through: Mr. Mayank Bagla, Advocate for D-6 to D-8 (through VC)

CORAM: HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

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<u>ORDER</u> 17.04.2025

1. At request of learned counsel for the parties, list for disposal of the pending IAs on **15.09.2025**.

2. In view of the fact that Defendant nos. 1 to 8 have not filed their written statement within the statutory period, their right to file written statement stands closed.

MANMEET PRITAM SINGH ARORA, J

APRIL 17, 2025/*mr*

Click here to check corrigendum, if any

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